

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI DATED THE

*26th* JUNE, 1978.

NOTIFICATION  
(INCOME TAX)

NO. *2362* (F.NO.176/51/78-IT.A1): In exercise of the powers conferred by sub-section (2) (b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Valanjambalam Devi Temple" to be a place of public worship of renown throughout the State of Kerala for the purposes of the said Section.

*Sd/-*

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Kerala-I, Ernakulam with reference to his letter C.NO.1BA/TECH.3/78-79 dt.27.5.78.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.

3. The Comptroller & Auditor General of India, New Delhi.

4. All Chambers of Commerce in the State of Kerala.

*M. Shastri*

( M. SHASTRI )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA